

(23)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

NEW DELHI.

O.A. 530/90
R.A. No. 264 of 1993

Date of Decision. 30.9.93

J.S.DhillonApplicant.

Versus

S.Kanungo, Secretary.....Respondents.
& another.

CORAM:

Hon'ble Mr.Justice V.S.Malimath,Chairman.

Hon'ble Mr.S.R.Adige,Member(A)

For the applicant: Shri S.C.Luthra, Counsel.

JUDGMENT

(By Hon'ble Mr.S.R.Adige,Member(A).)

This is an application dated 19.8.92 filed by Shri J.S.Dhillon praying for review of the order dated 15.7.93 in CCP No.27/93 arising of O.A.No.530/90. Under Order 47 Rule 1CPC, a decision/judgment/order can be reviewed only if;

- i) it suffers from an error apparent on the face of the record.
- ii) New material or evidence is discovered which was not within the knowledge of the parties or could not be produced by that party at the time the judgment was made, despite due diligence; or
- iii) For any sufficient reason construed to mean analogous reason."

2. After perusal of the review application makes it clear that none of the above ingredients have been made out to warrant review.

3. Under the circumstance, this application is dismissed.

Adige
(S.R.ADIGE)
MEMBER(A)

Malimath
(V.S.MALIMATH)
CHAIRMAN.